

BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1

CP(IB) 395 of 2020

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2021

Name of the Company: Shri Pramod Kumar Pathak  
V/s  
Arfat Petrochemicals Pvt Ltd

Section: 33 & 34 IBC, 2016

**ORDER**

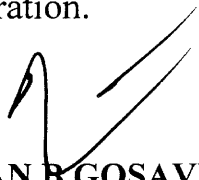
Learned Counsel Mr. Pankaj Jain appeared for the Petitioner.

The **Petitioner** has filed the application under Section **33 & 34** of the Insolvency & Bankruptcy Code.

We hereby direct Petitioner to serve **Notice** to the Corporate Debtor by speed post as well as E-mail. The Affidavit of proof of service to be filed within two weeks.

The matter stands adjourned to 01.03.2021 for further consideration.

  
(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)

Dated this the 25th day of January, 2021